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## Jharkhand State Electricity Regulatory Commission (Miscellaneous Provisions) Third Amendment Order, 2007

[No. JSERC/22/12/933 date the 19th March, 2007.—In exercise of the power conferred on it under Section 181(1) of the Electricity Act, 2003 and all other powers enabling in this behalf, the Jharkhand State Electricity Regulatory Commission hereby makes the following amendment to the JSERC (Miscellaneous Provisions) Order, 2003 :

1. **Short title and commencement.**—This shall be called Jharkhand State Electricity Regulatory Commission (Miscellaneous Provisions) Third Amendment Order, 2007.

2. They shall come into force from the date of publication in official gazette.

3. They extend to the State of Jharkhand.

4. The words and expressions occurring in this Order and not specially defined herein shall bear the meaning as in the Electricity Act, 2003.

5. The Fee Structure contained in the Schedule of the Order has been revised and it may be read as under:

### Schedule Fee Structure

Sl. No.	Name of the petition/application	Provision of the Act/Order	Fee (Rupees)
1.	Petition for tariff setting for distribution licensee with generation	Sec. 64(1) read with Section 181 (zg) of the Electricity Act 2003	15,00,000/-
2.	Petition for tariff setting for distribution licensee with generation	-do-	10,00,000/-
3.	Petition for tariff setting for generation	-do-	8,00,000/-
4.	Petition for tariff setting for generation	-do-	8,00,000/-